

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 325/MP/2024 along with
IA Nos. 78/2024, 105/2024, 34/2025 & 19/2026**

Subject : Petition under Sections 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking appropriate reliefs with regard to extension of scheduled commission date and stay of any coercive measures.

Petitioner : Khandukhal Rampura Transmission Limited (KRTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abiha Zaidi, Advocate, KRTL
Shri Pritam Raman Giriya, Advocate, KRTL
Shri Ashish Bainsla, Advocate, KRTL
Shri Abhishek Kumar, Advocate, PTCUL
Shri Nived Veerapaneni, Advocate, PTCUL
Ms. Shubham Mudgil, Advocate, PTCUL
Shri Aditya Pratap Singh, PTCUL
Shri Alok Shankar, Advocate, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken for the hearing and was accordingly adjourned. The learned counsel for the Petitioner also sought four weeks' time to file its rejoinder to the reply filed by CTUIL.

2. Considering the above, the Commission permitted the Petitioner to file its rejoinder within four weeks.
3. The Petition, along with IAs, will be listed for the hearing on **18.8.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

